

favour of the firm for getting the contract; and

(e) if so, whether any inquiry is proposed to be made by Government in this regard ?

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J.B. PATNAIK) :** (a) After the I.A.C. had taken a decision to stop their passenger coach service between Delhi and Palam Airport, the International Airport Authority of India (IAAI) decided to conclude a contract with a private transport contractor for the benefit of Airline passengers. At that stage, the Directorate General Resettlement, whose responsibility it is to sponsor ex-servicemen for employment and to advise/guide them into self-employment avenues, advised a group of selected ex-servicemen to form a private limited company for the proposed work and recommended the company, so formed to the International Airport Authority of India. They were considered by the International Airport Authority of India and awarded contract for operating the passenger coach services between Palam Airport and Delhi for domestic flights.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir, except as stated in (a) above.

(e) Does not arise.

#### **Regularisation of short service emergency Commissioned Officers**

**1523. SHRI MAHENDRA BAHADUR SINGH :** Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Government incur more expenditure on the training of Regular and Short Service Commissioned Officers of the Technical Branch Engineers etc. than the Officers of Infantry Division;

(b) whether it is also a fact that only a small percentage of Short Service Commissioned Officers are granted permanent/regular service commission in the Army and a bulk of them are discharged after five years of term;

(c) the number of such Short Service Commissioned Officers of the Technical Branch Engineers etc., who have been discharged during the last two years; and

(d) whether Government have proposal to grant permanent/regular service Commission to the Short Service Commissioned Officer/Emergency Commissioned Officers of Technical Branch Engineers etc.

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) :** (a) Government incur more expenditure on the training of regular officers commissioned in the technical arms.

(b) No, Sir.

(c) 404 Officers.

(d) Provision already exists for grant of Permanent Commission to Short Service/Emergency Commissioned Officers including those of technical Arms/Services.

#### **Rehabilitation of Refugees**

**1524. SHRI SANAT KUMAR RAHA :** Will the Minister of SUPPLY AND REHABILITATION be pleased to state :

(a) whether it is a fact that the refugees from erstwhile East Pakistan who came to India before 1971 have not still been settled;

(b) if so, what is Government's policy in this regard;

(c) the names of the places where these persons have already been rehabilitated; and

(d) the number of persons who are still to be rehabilitated ?

**THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI G. VENKATSWAMY) :** (a) Yes Sir,

(b) Plans for resettlement of 21,300 families during the Fifth Plan Period have been formulated. Of these, 15,600 families are planned to be resettled on agricultural lands and 5,700 families on non-agricultural occupations, subject to availability of suitable lands and adequate funds.

(c) A statement is attached.

(d) Approximately 22,300 families comprising of 98,170 persons are still awaiting rehabilitation in various camps.